

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.2161/SO/2023

DATED: 29 .12.2023

NOTIFICATION NO. 30/SO/2023

Sub: Notification for calling applications from the eligible Advocates for designation as Senior Advocates – Reg.

Applications and written proposals are invited by the High Court for the State of Telangana, from eligible Advocates for the Designation of Advocates as Senior Advocates, as per "Guidelines for Designation of Advocates as Senior Advocates" framed by the High Court for the State of Telangana.

The prescribed form of consent and form of Bio-data of the application along with guidelines are placed in the official website of the High Court i.e., <http://tshc.gov.in> and the duly filled in applications should be sent to the Registrar General, High Court for the State of Telangana, along with copies of relevant documents as per guidelines framed by the High Court for the State of Telangana, on or before **31.01.2024 at 5.00 p.m.**


REGISTRAR GENERAL

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD
GUIDELINES FOR DESIGNATION OF ADVOCATES
AS SENIOR ADVOCATES:

ROC No.2674/SO/2017:-

In supersession of the existing guidelines on the subject, the High Court for the State of Telangana frames the following guidelines for designating Advocates as Senior Advocates, under Section 16(2) of the Advocates' Act, 1961 (Central Act 25 of 1961):

- (1) All matters relating to designation of Advocate as Senior Advocate in the High Court for the State of Telangana shall be dealt with by a Permanent Committee to be known as "the Committee for designation of Senior Advocate".
- (2) The Permanent Committee will be headed by the Hon'ble the Chief Justice and consist of two senior-most Judges of the High Court; the Advocate General will be a Member of the Permanent Committee. The above four Members of the Permanent Committee will nominate another Member of the Bar to be the fifth Member of the Permanent Committee.
- (3) The Permanent Committee shall have a Permanent Secretariat, the composition of which will be decided by the Hon'ble the Chief Justice in consultation with other members of the Committee.
3-A: The High Court shall call for applications from eligible Advocates for designation of Senior Advocates at least once in a year.
- (4) All applications including written proposals by the Hon'ble Judges will be submitted to the Secretariat of the Permanent Committee.

- (5) On receipt of applications for designation of Senior Advocates or proposals from Hon'ble Judges, the Secretariat will compile the relevant data and information with regard to:
- (i) The reputation, conduct, integrity of the Advocate(s) concerned;
 - (ii) Number of cases in which the applicant participated in pro-bono work;
 - (iii) List of judgments reported in law journals in which the concerned Advocate (s) had personally appeared and argued in the last five years and Five best synopses of the candidate submitted to the Hon'ble Court.
 - (iv) The source(s) from which information/data is to be collected is to be forwarded by the applicants by giving the case numbers and the citations of reported judgments to enable the secretariat to verify the same;
 - (v) The Secretariat will publish the proposal of designation of a particular Advocate in the official website of the High Court inviting suggestions on the proposal. Suggestions/ views received within 15 days from the date of the proposal will be placed before the Permanent Committee;
 - (vi) After the data-base in terms of the above is compiled and all such information as may be specifically directed by the Permanent Committee to be obtained in respect of any particular candidate is collected, the Secretariat shall put up the case before the Permanent Committee for scrutiny;
 - (vii). The Permanent Committee will examine each case in the light of the data provided by the Secretariat of the Permanent Committee; to decide on the manner of assigning points under publications category, including the possibility of taking external assistance

to gauge the quality of publications; interview the concerned Advocate; and make its overall assessment on the basis of a point-based format indicated below:

S.NO	MATTER	POINTS
1	Number of years of practice of the Applicant Advocate from the date of enrolment. [10 points for 10-20 years of practice; one point each for every year of practice between 10-20 years; 20 points for practice beyond 20 years]	20 POINTS
2	Judgments (Reported and unreported) which indicate the legal formulations advanced by the concerned Advocate in the course of the proceedings of the case; pro bono work done by the concerned Advocate; domain Expertise of the Applicant Advocate in various branches of law, such as Constitutional law, Inter-State Water Disputes, Criminal law, Arbitration law, Corporate law, Family law, Human Rights, Public Interest Litigation, International law, law relating to women, specialized tribunals viz., National Company Law Tribunal, Appellate Tribunal for Electricity, Appellate Tribunal under the Prevention of Money Laundering Act, 2002, Telecom Disputes Settlement and Appellate Tribunal, Consumer Dispute Redressal Commission, arbitration, telecom, electricity, energy, competition, insolvency, white-collar crime, etc.	50 POINTS
3	Publications includes – (a) Teaching assignments or guest courses delivered by Advocates at Law Schools. (b) Quality of writing by and Advocate, including the possibility of taking external assistance to gauge the quality of publications.	5 POINTS
4	Test of Personality & Suitability on the basis of interview/interaction	25 POINTS

(vii) (a) The Permanent Committee shall consider designation of newer entrants/first generation lawyers as senior advocate.

(b) The Permanent Committee shall restrict candidates for interviews to the appropriate amount keeping in

mind the number of senior advocates to be designated at a given time.

(viii) All the names that are listed before the Permanent Committee/cleared by the Permanent Committee will go to the Full Court.

(ix) Voting by secret ballot will not normally be resorted to by the full court except when unavoidable. In the event of resort to secret ballot decisions will be carried by a majority of the Judges who have chosen to exercise their preference/choice.

In case it has to be resorted to, the reasons for the same should be recorded.

(x) The Full Court can exercise *suo motu* designation in case of exceptional and eminent advocates through consensus.

(6) The Advocate, to be designated as a Senior Advocate, should have:-

- (i). A minimum standing of 10 years at the bar, out of which not less than seven years shall be in the High Court while computing seven years of practice in the High Court. Practice as Advocate in the High Court of A.P., till 01.06.2014, in the High Court of Judicature at Hyderabad for the State of Telangana and State of Andhra Pradesh till 31.12.2018 and in the High Court for the State of Telangana from 01.01.2019 shall be computed as practice in the High Court;
- (ii). ordinarily appeared as the arguing Counsel in cases reported in law journals in the preceding five years and should have contributed to the growth of law; or should have appeared in the Court as a Senior Law Officer of the Government i.e., the Additional Advocate-General or the Public Prosecutor or the Assistant Solicitor General.
- (iii) not been convicted by a competent Court, not have been charged for an offence involving moral turpitude or for contempt of Court or imposed punishment by the Bar Council of the State/Bar Council of India; and

- (7) Canvassing in any form, including meeting the Judges, by advocate concerned, shall result in disqualification of the proposal.
- (8) On acceptance of the proposal by the Full Court, the Registrar General shall notify acceptance of the proposal to the Advocate concerned. Intimation shall also be sent to the High Court Advocates' Association, the Bar Council of the State, the Bar Council of India, and the Registrar, Supreme Court of India.
- (9) All cases that have not been favourably considered by the Full Court may be reviewed/reconsidered after expiry of a period of two years following the manner indicated above as if the proposal is being considered afresh;
- (10) A designated Senior Advocate shall not appear in any Court or proceeding in the absence of his instructing Counsel. He shall also not draft pleadings.
- (11) Withdrawal of designation:
In the event a Senior Advocate, according to the Full Court, is guilty of conduct which disentitles that person to continue to be worthy of the designation, the Full Court may review its decision to designate the concerned person and recall the same;
- (12) The Registrar General shall notify withdrawal of the designation, and communicate the decision of the Full Court to the Advocate concerned, the High Court Advocates' Association, the Bar Council of the State, the Bar Council of India, and the Registrar, Supreme Court of India.

FORM OF CONSENT

I hereby express my consent, for being designated as Senior Advocate.

ADVOCATE.

FORM OF BIO-DATA

- 1). Name:
- 2). Father's/husband's name:
- 3). Address:
- 4). Permanent Address:
- 5). Age/Date of Birth:
- 6). Date of Enrolment and No.:
- 7). Name of the Bar Association of which he/she is a member.
- 8). Number of years of practice, and in which Court/s.
- 9). If specialized in any branch of Law.
- 10). Whether he/she is, or has been, in the panel of Advocates of the State or Central Government, or a public sector undertaking, or a statutory body, or institution. If so, details thereof.
- 11). Particulars of important matters in which he/she appeared in the last five years, which are reportable in law journals but not reported and number of judgments reported in law journals.
 - 11) (a). Particulars of best five synopses submitted to the Court.
- (12). Names and particulars of Advocates associated with him in his/her chambers/office.
- (13) Particulars of cases in which he/she appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his chambers/office), during the preceding three years, and the name and particulars of the Advocate on whose behalf he/she appeared.
- 14). Particulars of articles, if any, published in any journal or books, if any, authored.
- 15). Whether associated with Law i.e., Teaching a guest lecturer(If so, the particulars thereof).
- 16). Particulars of the cases in which he/she provided free legal aid.
- 17). Whether his/her name was earlier proposed for being designated as Senior Advocate of the High Court for the

State of Telangana, or any other High Court, or of the Supreme Court of India. If so, the decision thereon.

- 18). Whether involved in any Criminal Case, or disciplinary proceedings before the State Bar Council. If so, the particulars, the result/the stage of the proceedings.

DECLARATION

I, Son of,
Advocate hereby declare that the above stated particulars are true and correct.

Hyderabad,
Dt.

(NAME OF THE ADVOCATE)



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THE TELANGANA GAZETTE

PART - II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 156]

HYDERABAD, TUESDAY, NOVEMBER 20, 2018.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

JUDICIAL NOTIFICATIONS

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

GUIDELINES FOR DESIGNATION OF ADVOCATES AS SENIOR ADVOCATES:

NOTIFICATION NO. 39/SO/2018

ROC No. 2674/SO/2017 - In supersession of the existing guidelines on the subject, the High Court Judicature at Hyderabad for the State of Telangana and Andhra Pradesh frames the following guidelines for designating Advocates as Senior Advocates, under Section 16(2) of the Advocates' Act, 1961 (Central Act 25 of 1961):

- (1) All matters relating to designation of Advocate as Senior Advocate in the High Court of Judicature at Hyderabad for the State Telangana and Andhra Pradesh shall be dealt with by a Permanent Committee to be known as "the Committee for designation of Senior Advocate".
- (2) The Permanent Committee will be headed by the Hon'ble the Chief Justice and consist of two senior-most Judges of the High Court; the Advocate General will be a Member of the Permanent Committee. The above four Members of the Permanent Committee will nominate another Member of the Bar to be the fifth Member of the Permanent Committee.
- (3) The Permanent Committee shall have a Permanent secretariat, the composition of which will be decided by the Hon'ble the Chief Justice in consultation with other members of the Committee.
- (4) All applications including written proposals by the Hon'ble Judges will be submitted to the Secretariat of the Permanent Committee.
- (5) On receipt of applications for designation of Senior Advocates or proposals from Hon'ble Judges, the Secretariat will compile the relevant data and information with regard to:

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- 12) Names and particulars of Advocates associated with him in his/her chambers/office.
- 13) Particulars of cases in which he/she appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his chamber/office), during the preceding three years, and the name and particulars of the Advocate on whose behalf he/she appeared.
- 14) Particulars of articles, if any, published in any journal or books, if any, authored
- 15) Whether associated with any faculty of Law (If so, the particulars thereof).
- 16) Particulars of the cases in which he/she provided free legal aid.
- 17) Whether his/her name was earlier proposed for being designated as Senior Advocate of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, or any other High Court, or of the Supreme Court of India. If so, the decision thereon.
- 18) Whether involved in any Criminal Case, or disciplinary proceedings before the State Bar Council. If so, the particulars, the result/the stage of the proceedings.

DECLARATION

I,, Son of, Advocate hereby declare that the above stated particulars are true and correct.

S/D
(NAME OF THE ADVOCATE)

Hyderabad,
31-10-2018.

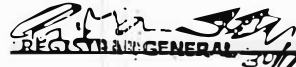
(S/D)
Registrar General

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

Endt. Nos. Ho. 2674/SQ/2017:

Dated: 30.11.2018

COMMUNICATED.


REGISTRAR GENERAL

To:

- 1) The Pri. Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice, for His Lordship's kind perusal and information)
- 2) All the PSs to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal)
- 3) All the Registrars, High Court of Judicature at Hyderabad.
- 4) The Secretary, Telangana State Advocates' Association, Hyderabad.
- 5) The Secretary, A.P. State Advocates' Association, Hyderabad.
- 6) The Secretary, Bar Council of A.P., Hyderabad.
- 7) The Secretary, Bar Council of Telangana, Hyderabad.

R.N.I.No.TELMUL/2016/73158
ISE No. 1051/2017-19.

← (10)

Price: ₹. 5-00.



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THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 01 | HYDERABAD, THURSDAY, JANUARY 2, 2020.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

GUIDELINES FOR DESIGNATION OF ADVOCATES AS SENIOR ADVOCATES - AMENDMENTS TO CLAUSE (iii) OF GUIDELINE NO.5, CLAUSE (ii) OF GUIDELINE No.6 AND SERIAL No.11 OF FORM OF BIO-DATA AND SUBSTITUTION OF HEADING, OPENING PARAGRAPH, GUIDELINE No.1, GUIDELINE NO.6 (1) AND SERIAL No.17 OF FORM OF BIO-DATA TO THE GUIDELINES FOR DESIGNATION OF ADVOCATES AS SENIOR ADVOCATES.

NOTIFICATION NO.45/SO/2019

ROC. No.2674/SO/2017.— In partial modification of the existing guidelines, the High Court for the State of Telangana hereby makes the following amendments to guidelines for designation advocates as Senior Advocates, under Section 16(2) of the Advocates' Act, 1961 (Central Act 25 of 1961):

AMENDMENT

The existing clause (iii) of guideline No.5, clause (ii) of guideline No.6 and Serial No.11 of form of Bio-Data may substituted with the following:

Clause (iii) of guideline No.5:

"List of judgments reported in law journals in which the concerned Advocate (s) had personally appeared and argued in the last five years"

Clause (ii) of guideline No.6:

"ordinarily appeared as the arguing Counsel in cases reported in law journals in the preceding five years and should have contributed to the growth of law; or should have appeared in the Court as a Senior Law Officer of the Government i.e., the Additional Advocate-General or the Public Prosecutor or the Assistant Solicitor General."

Serial No.11 of Form of Bio-Data:

"Particulars of important matters in which he / she appeared in the last five years which are reportable in law journals but not reported and number of judgments reported in law journals."

The following words existing in the Guidelines shall be substituted as under:

- (1) The words "High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh - Guidelines for Designation of Advocates as Senior Advocates" occurring in the Heading be substituted with the words "High Court for the State of Telangana - Guidelines for Designation of Advocates as Senior Advocates."
- (2) The words "the High Court of Judicature at Hyderabad for the State of Telangana and State of Andhra Pradesh" occurring in the opening paragraph, Guideline No.1 and in Serial No.17 of Form of Bio-data be substituted with the words "High Court for the State of Telangana."
- (3) Guideline No.6 (i) shall be substituted as under:

"A minimum standing of 10 years at the bar, out of which not less than seven years shall be in the High Court while computing seven years of practice in the High Court. Practice as Advocate in the High Court of Andhra Pradesh, till 01-06-2014, in the High Court of Judicature at Hyderabad for the State of Telangana and State of Andhra Pradesh till 31-12-2018 and in the High Court for the State of Telangana from 01-01-2019 shall be computed as practice in the High Court."

Hyderabad,
26-12-2019.

(Sd/-),
Registrar General.

C.N.I. No.TELMUL/2016/73158.
HSE. No.1051/2023-2025.

[Price: ₹. 3-00.



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RULES SUPPLEMENT TO PART-II
EXTRAORDINARY

OF

THE TELANGANA GAZETTE

PUBLISHED BY AUTHORITY

No.05 | HYDERABAD, THURSDAY, AUGUST 3, 2023.

NOTIFICATIONS BY HEADS OF DEPARTMENTS,
ETC.

—x—

JUDICIAL NOTIFICATIONS
HIGH COURT FOR THE STATE OF
TELANGANA :: HYDERABAD

GUIDELINES FOR DESIGNATION OF ADVOCATES AS SENIOR
ADVOCATES -AMENDMENTS TO GUIDELINES Nos. 3, 5 AND
SERIAL Nos 6 AND 11 IN FORM OF BIO-DATA TO THE
GUIDELINES FOR DESIGNATION OF ADVOCATES AS SENIOR
ADVOCATES.

(1)

NOTIFICATION No.14 /SO/2023

ROC No. 2674/SO/2017:-In partial modification of the existing guidelines, the High Court for the State of Telangana hereby makes the following amendments to guidelines for designation Advocates as Senior Advocates, under Section 16(2) of the Advocates 'Act, 1961 (Central Act 25 of 1961):

AMENDMENT

- 1) The following new Guidline No.3-A shall be inserted after existing Guideline No.3 of Guidelines for Designation of Advocates as Senior Advocates.
"3-A The High Court shall call for applications from eligible Advocates for designation of Senior Advocates at least once in a year."
- 2) The following words shall be inserted in existing Clause (iii) of Guideline No.5, after the words five years of Guidelines for Designation of Advocates as Senior Advocates.
"and Five best synopses of the candidate submitted to the Hon'ble Court."
- 3) The following words shall be inserted in existing Clause (vii) of Guideline No.5, after the words 'Permanent Committee;' occurring in line no.3 and before the words 'interview the concerned' of Guidelines for Designation of Advocates as Senior Advocates.
"to decide on the manner of assigning points under publications category, including the possibility of taking external assistance to gauge the quality of publications;"
- 3) The following point-based format indicated below shall be substituted in the existing Clause (vii) of Guideline No.5 in Serial Nos.1 to 3 of Guidelines for Designation of Advocates as Senior Advocates.

S. No.	MATTER	POINTS
1	<p>Number of years of practice of the Applicant Advocate from the date of Enrolment</p> <p>[10 points for 10-20 years of practice; one point each for every year of practice between 10-20 years; 20 points for practice beyond 20 years]</p>	20 POINTS
2	<p>Judgement (Reported and unreported) which indicate the legal formulations advanced by the concerned Advocate in the course of the proceedings of the case; pro bono work done by the concerned Advocate; domain Expertise of the Applicant Advocate in various branches of law, such as Constitutional law, Inter-state Water Disputes, Criminal law, Arbitration law, Corporate law, Family law, Human Rights, Public Interest Litigation, International law, law relating to women, specialized tribunals viz., National Company Law Tribunal, Appellate Tribunal for Electricity, Appellate Tribunal under the Prevention of Money Laundering Act, 2002, Telecom Disputes Settlement and Appellate Tribunal, Consumer Dispute Redressal Commission, arbitration, telecom, electricity, energy, competition, insolvency, white-collar crime, etc.</p>	50 POINTS
3	<p>Publications includes -</p> <p>(a) Teaching assignments or guest courses delivered by Advocates at Law Schools.</p> <p>(b) Quality of writing by and Advocate, including the possibility of taking external assistance to gauge the quality of publications.</p>	5 POINTS

- 4) The following new Clause (vii) (a) and (b) shall be inserted after existing clause (vii) of Guideline No.5 of Guidelines for Designation of Advocates as Senior Advocates.

"(vii)(a) The Permanent Committee shall consider designation of newer entrants/first generation lawyers as senior advocate."

(b) The Permanent Committee shall restrict candidates for interviews to the appropriate amount keeping in mind the number of senior advocates to be designated at a given time."

- 5) The following new paragraph shall be inserted in existing Clause (ix) of Guideline No.5, after the paragraph of Guidelines for Designation of Advocates as Senior Advocates.

"In case it has to be resorted to, the reasons for the same should be recorded."

- 6) The following new Clause (x) shall be inserted in existing guidelines after clause (ix) of Guideline No.5 of Guidelines for Designation of Advocates as Senior Advocates.

"(x) The Full Court can exercise suo motu designation in case of exceptional and eminent advocates through consensus."

- 8) The following words shall be inserted in existing Form of Bio-data of the said Guidelines at Serial No.6, after the words Enrolment of Guidelines for Designation of Advocates as Senior Advocates.

"and No."

- 9) The following new point No.11 (a) shall be inserted after existing Serial No.11 in the Form of Bio-data of Guidelines for Designation of Advocates as Senior Advocates.

"11) (a). Particulars of best five synopses submitted to the Court."

Hyderabad,
14-07-2023.

(Sd/-),
Registrar General.

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

Endt.Roc.No.2674/SO/2017

(Telangana Gazette Part-II Extraordinary,
No.5, dt.03.08.2023)

Dated: 21.08.2023

"COMMUNICATED."

Edell
21/8/23
REGISTRAR (VIGILANCE)
FAC REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice, for His Lordship's kind perusal and information)
- 2) All the PSs to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal)
- 3) All the Registrars, High Court for the State of Telangana at Hyderabad.
- 4) The Secretary, Telangana State Advocates' Association, Hyderabad.
- 5) The Secretary, Bar Council of Telangana, Hyderabad.